## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:6967 ANSWERED ON:08.05.2015 SEX DETERMINATION

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## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of cases regarding sex determination and female foeticide reported in various parts of the country during each of the last three years, State/UT-wise;
- (b) whether despite the strong objection of the Supreme Court, the advertisement of sex determination kits are still available for online purchase on various websites;
- (c) if so, the details thereof; and
- (d) the action taken or proposed to be taken by the Government against such websites and to ban the advertisements and sale of these information and kits?

## **Answer**

## THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a): A total of 132, 210 and 221 cases were registered under foeticide during 2011, 2012 and 2013 respectively. As per information received from National Crime Record Bureau (NCRB), the information on sex determination is not maintained by the Bureau separately. State/UT wise number of cases of total foeticide during 2011, 2012 and 2013 is given in the Annexure I.

The NCRB has started collection of data on cases of female foeticide on monthly basis since January, 2014. State/UT wise provisional data on cases registered under female foeticide is given in Annexure II.

(b) to (d): In pursuance to the orders passed by the Hon'ble Supreme Court of India, Ministry of Health & Family Welfare has taken up the matter with the Department of Electronics and Information Technology (DeitY) for blocking of advertisements relating to pre-natal sex determination test on Internet as taking any action against the internet website which falls within the domain of that Department. Department of Electronics and Information Technology has informed that if any specific advertisement or web page violating Pre-Conception and Pre-Natal Diagnostic Techniques (PCPNDT) Act, 1994 is brought to the notice of the Government, immediate action is taken with due priority within the ambit of the provision of Section 69A of the Information Technology Act 2000 and the procedures outlined in the Rules published therein.